## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 279/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.06.2017

NAME OF THE PARTIES:

Ultratech Cement Ltd.

V/s.

Ahinsa Buildtech Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
(1.)	ilb PRAINZ WA		Burdha
(2)	SAMIL MA	A. 1.45).	1 / / / / / / / / / /

## ORDER T.C.P. No. 279/I&BP/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present.
- An employee the Assistant Manager of the Accounts of the Corporate Debtor is also present. The Respondent debtor is seeking time to resolve the issue and if deem fit to file Reply.
- From the side of the Petitioner/Corporate Creditor, it is stated that Form No. 5 has already been served on the debtor.
- 4. After consultation with the Representative of the debtor, it appears that the matter can be resolved amicably. Hence time is granted with the direction to resolve the matter at an early date.

Now the matter is listed for hearing on 21<sup>st</sup> July, 2017.

Dated: 22.06.2017

Sd/-

M.K. Shrawat Member (Judicial)